

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No. 750 of 2019**

Sanjay Oraon

.....Petitioner

Versus

1. Tapas Dutta
2. Mahavir Mahto
3. Prem Nath Oraon

..... **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner
For the State

:Mr. V.K. Sinha, Advocate
:

06/Dated: 08.07.2020

1. After advancing some arguments, learned counsel for the petitioner seeks permission to withdraw the present revision with the liberty to file appropriate suit before the competent civil court for restraining the parties from interfering with the peaceful possession of the land by the petitioner.
2. Heard. In view of the submission of learned counsel for the petitioner, the revision is, hereby, dismissed as withdrawn. Liberty is reserved with the petitioner to institute appropriate suit in the competent civil court if so advised by his counsel.

(AMITAV K. GUPTA, J.)

Tarun/-